

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.302
CA-1069/2019,CA-1114/2018, IA-4750/2022, IA-5098/2022, IA-
291/2024, IA-4885/2022
In
(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors.

... **APPLICANT/PETITIONER**

Vs.

M/s. AMR Infrastructures Ltd.

... **RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 24.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Sumesh Dhawan Ms. Vatsala Kak, Adv. IA No.
291/2024

Mr. Iswar Mohapatra Mr. Snehasish Roy Advs. In
IA No. 5098/2022

For the FC

:Mr. Vivek Chawla Adv.

For the GNIDA

:Mr. Un. Singh Adv.

For the Homebuyers

: Mr. Siddharth Banthia Mr. Sarim Khan Advocates

For the AMRWELFAREASSOCIATION : Mr. Barinder Bhatia

For the RP

: Mr. Abhishek Anand, Supriyo Banerjee

For the Respondent

:

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 09.02.2024.

Sd/-
(Court Officer)